NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

38. IA 2215/2021, IA 2375/2021
IN
C.P. (IB)/1739(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.09.2023**

Name of the Party: Ingenia Fze
Vs
Infra Industries Ltd.

Section 9, 66(1), 43(1) r/w 44 (1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Shaila Taware i/b Mr. Devarajan Raman, Ld. Counsel for the Applicant present. Mr. Amit Tungare, Ld. Counsel for the Respondent No. 1 present.
2. Ld. Counsel for the Applicant submits that in compliance of the earlier order, she has amended the I.A and the amended copy of I.A. is served upon the respondents.
3. Ld. Counsel for the Respondents are directed to file reply before the next date of hearing, if he wish as to do so.
4. List this matter on **18.10.2023** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/